

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.204 – IA 314 of 2021
Item No.205 – IA 431 of 2021
Item No.206 – IA 662 of 2021
In
CP(IB) 586 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Noble Resources International Pvt Ltd
V/s
Sona Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 08/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Saurabh Soparkar, Sr. Adv. aw. Mr. Jaimin Dave, Adv.
For the Applicant : Mr. Karan Sanghani, Adv.
For the Respondent : Mr. Yuvraj Thakore, Adv.
Mr. Masoom Shah, Adv.
Mr. Kiran Gandhi, Adv. For State Electricity
Mr. Goptal Jain, Sr. Adv.
For SRA : Mr. Krishnendu Datta, Sr. Adv.

ORDER

IA 314 of 2021

Learned Senior Counsel Mr. Jain for Vedanta Limited for Applicant states that IA 406 of 2022 which is disposed of but in compliance of order of Hon'ble NCLAT on 03.08.2022 giving liberty to Vedanta Limited to file their objections to the resolution plan, the objections are filed. Copy of the order dated 03.08.2022 of the Hon'ble NCLAT is perused. Learned Senior Counsel Mr. Soparkar for RP and Learned Senior Counsel Mr. Datta for Successful Resolution Applicant seek and are granted liberty to file response to the objection filed by Vedanta Limited.

List on 10.10.2022

IA 431 of 2021

Objection filed by one of the Financial Creditor. Learned Counsel Mr. Sanghani states that Applicant is led by Ms. Laxmi Iyengar who is unable to join from Bangalore due to heavy rain, hence, seeks adjournment.

List on 10.10.2022.

IA 662 of 2021

Learned Counsel Mr. Dave for Resolution Professional states that as required and directed in the order dated 04.08.2022, charges / dues of Maharashtra State Electricity Distribution Company Ltd. are paid which is admitted and confirmed by Learned Counsel Mr. Gandhi appearing for Maharashtra State Electricity Distribution Company Ltd. Learned Counsels for both sides make joint statement that due to technical issue at the site of the Corporate Debtor, reconnection could not be carried out. Learned Counsel Mr. Dave for Resolution Professional states that urgent steps are being taken at the site of the Corporate Debtor to resolve the issue. Parties are directed to resolve the issue and ensure that the reconnection is done at the earliest. In view of the above, application stands disposed of.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**